

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 119

CP (IB) No. 65/Chd/Hry /2024

IN THE MATTER OF:-

M Sadasivam

...Petitioner

Versus

Orient Craft Ltd.

...Respondent

Under Section:9, IBC 2016

Order delivered on 15.05.2024

CORAM:

**SH. L. N. GUPTA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the petitioner : Mr. G. S. Sarin, PCS
Mr. APS Madaan, Advocate

For the respondent : Raghav Kakkar, Advocate

ORDER

Affidavit of service has been filed by Id. counsel for the petitioner vide Diary Nos.01005/1 dated 10.04.2024 and 01005/2 dated 18.04.2024. Both are taken on record. It is stated by Id. counsel for the petitioner that the matter has been settled and as per instructions, he may be permitted to withdraw the present petition.

Keeping in view the facts and circumstances of the present case, the present petition stands ***dismissed as withdrawn***. File be consigned to the record room.

Sd/-
(L. N. GUPTA)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)